NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 55 of 2018 in CP(CAA) Inw. No.1224/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018

Name of the Company:

Peass Industrial Engineers Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

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ORDER

Learned Advocate Ms. Dharmistha Raval present for Applicant in IA 55/2018.

Heard arguments of Learned Counsel for Applicant.

This application is filed seeking condonation of delay in filing chairman report as well as petition seeking sanction of scheme.

This Tribunal in its order dated 21.11.2017 directed the Chairman to file his report within seven days from the date of meeting and further directed petitioner to file petition seeking sanction of scheme within seven days from the date of filing Chairman's report vide rule 14 and 15 of Amalgamation, Arrangement and Compromise Rules.

In the instant case the meeting was held on 18.01.2018. Chairman filed his report on 05.02.2018, petition is filed on 12.02.2018.

Therefor there is no delay in filing the petition.

There is delay of 11 days in filing the Chairman's Report. It is represented by the learned Counsel for applicant Chairman could not filed his Report because he was travelling.

The reason stated is a sufficient reason to condone the delay. This Tribunal is having inherent power under Rule 4(11) NCLT Rules to condone delay. The period prescribed under Rule 15 of Amalgamation, Arrangement and Compromise Rules can be condoned. Therefore, this Tribunal is condoning delay of 11 days in filing petition.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL